

REGISTERED/AD

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex(BDA),
Indira Nagar,
Bangalore-560 038.

Dated the August, 1986.

REF: APPLICATION NO. 1224/86(T)

To

The Registrar,
High Court of Karnataka,
High Court Building,
Bangalore.1.

Subject: Returning of W.P.No. 816/82

to the High Court of Karnataka.

Sir,

Writ Petition No. 816/82 on the file of the

High Court of Karnataka, Bangalore, transferred to this
Tribunal under Section 29 of the Administrative Tribunal
Act, 1985, is returned herewith for necessary action, in
pursuance of this Tribunal's Order Dated 30.7.1986,
copy of which is enclosed herewith.

Palu
REGISTRAR.

o/c Pves

Encl: Entire Records of the Case.

KRM

Deputy Registrar
High Court of Karnataka, Bangalore

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addressing suitably the Registrar of the High Court."

Given under my hand and the seal of this Tribunal,
this 8th day of August, 1986.

See *3/1/86* *for ref*
P.S. *REGISTRAR*
P. *Praveen* *wall*
R. *do*

Copy to :-

Shri H.S. Jois, Advocate.
150/36, National High School Road,
Visveswarapuram,
Bangalore.

Shri M.S. Padmarajaiah,
Senior Central Govt, Standing Counsel,
High Court Building,
Bangalore.

W.M.
B
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CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex(BDA)
Indiranagar
Bangalore - 560 038

WEDNESDAY, THE 30TH OF JULY, 1986

PRESENT

THE HON'BLE MEMBER (JUDICIAL) : SH. CH. RAMAKRISHNA RAO

THE HON'BLE MEMBER (ADMINISTRATIVE) : SH. L.H.A. REGO

IN

APPLICATION NO. 1224/86(I)
(W.P. NO 816/82)

Ajit Kumar Bolur, Assistant,
Central Plantation Crops Research Institute,
Regional Station, Vittal,
Dakshina Kannada District.

: Applicant.

VERSUS

1. Central Plantation Crops Research Institute, (Indian Council of Agricultural Research), Kasaragod - 670 124 represented by its Administrative Officer, Kerala.
2. Indian Council of Agricultural Research, 'Krishi Bhavan', New Delhi represented by its Secretary.
3. Sri. A.K. Shabaraya, Assistant, Central Plantation Crops Research Institute, Regional Station, Vittal, Dakshina Kannada District.

: Respondents.

ORDER

In the above application, this Tribunal has passed the following Order:-

"None present for applicant. Shri Padmarajaiah present for the Respondents. The prayer in w.p. No 816/82 which has been transferred from the High Court of Karnataka to this Bench of the Central Administrative Tribunal is directed against R-1 & R-2 who happen to be respectively the Central Plantation Crops Research Institute (CPCRI) Kasaragod and the Indian Council of Agricultural Research which is an autonomous body. It is brought to our notice that no notifications has yet been issued under Section 14(2) of the Administrative Tribunals Act, 1985 conferring jurisdiction on the Tribunal to entertain any application relating to CPCRI. We therefore direct the Registry of this Bench to take steps for transferring the Writ Petition back to the High Court of Karnataka